GOVERNMENT OF INDIA MINISTRY OF RAILWAYS

LOK SABHA UNSTARRED QUESTION NO.1638 TO BE ANSWERED ON 21.09.2020

DEATHS IN SHRAMIK SPECIAL TRAINS

1638. SHRIMATI MALA ROY: SHRI KUMBAKUDI SUDHAKARAN:

Will the Minister of RAILWAYS be pleased to state:

- (a) the number of deaths that took place aboard the Shramik Special Trains that were deployed to ferry stranded workers;
- (b) whether the causes of these deaths were investigated and ascertained;
- (c) if so, the details thereof, including the number of deaths as per causes ascertained;
- (d) if not, the reasons therefor; and
- (e) the details of compensation paid to the relatives of the dead?

ANSWER

MINISTER OF RAILWAYS AND COMMERCE & INDUSTRY

(SHRI PIYUSH GOYAL)

(a) to (e): A Statement is laid on the Table of the House.

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STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (e) OF UNSTARRED QUESTION NO.1638 BY SHRIMATI MALA ROY AND SHRI KUMBAKUDI SUDHAKARAN TO BE ANSWERED IN LOK SABHA ON 21.09.2020 REGARDING DEATHS IN SHRAMIK SPECIAL TRAINS

(a) to (d): Policing on Railways being a State subject, prevention of crime, registration of cases, their investigation and maintenance of law & order in Railway premises as well as on running trains are the statutory responsibility of the State Governments, which they discharge through Government Railway Police (GRP)/District Police. Railway Protection Force (RPF) supplements the efforts of GRP/District Police to provide better protection and security of passenger area & passengers and for related matters. Based on the data provided by State Police, 97 persons have been reported dead till 11.09.2020 while travelling on board Shramik Special Trains during current Covid-19 situation/crisis. The State Police registers case under Section 174 of Cr. PC in cases of unnatural deaths and follows further legal process.

Out of these 97 cases of death, State Police sent dead bodies for post mortem in 87 cases. 51 Post Mortem reports have been obtained from respective State Police so far, in which the reasons for deaths have been shown as cardiac arrest/heart disease/brain hemorrhage/pre-existing chronic disease/chronic lung disease/chronic liver disease etc.

(e): Railway's liability for compensation for death or injury of railway passengers in train accidents and untoward incidents is laid down in Section 124 and 124A read with Section 123 of Railways Act, 1989.

Compensation is paid by the Railways after decision of a Railway Claims Tribunal (RCT) on the compensation claims application filed by the victims or their dependents in a RCT bench. Presently maximum amount of compensation is ₹ 8 lakhs in case of death and ₹ 64,000/- to ₹ 8 lakhs in case of injury, depending on the nature and type of injuries sustained.

No claim for compensation have been filed in any RCT and, as such, no compensation has been paid.
